

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application (COD) Nos. 76546, 76548, 76550, 76552,
76554 of 2018**

AND

Cus. Misc. Application Nos. 76072-76076 of 2019

AND

Cus. Stay Nos. 76547, 76549, 76551, 76553, 76555 of 2018

AND

Cus. Appeal Nos. 77710-77714 of 2018

Arising out of Order-in-Appeal No. KOL/CUS(PORT)/AA/1888-1892/2017
dated 17.11.2017 passed by the Commissioner of Customs (Appeals),
Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Customs House, 2nd Floor,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Moon Textiles

Lajpat Colony
Behind Uco bank
Panipat, Haryana

Respondent (s)

APPEARANCE :

Shri S. K. Naskar, AC (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

ORDER NO. MO/76182-76196/2019 & FO/A/75731-75735/2019

Date of Hearing/Decision : 26.06.2019

PER BENCH :

The present Miscellaneous Applications have been filed by the
Appellant for condoning the delay of 149 days in filing the appeals before
the Tribunal.

Cus. Appeal Nos. 77710-77714 of 2018

2. In view of the reasons as explained in the Miscellaneous Applications, the delay in filing the appeals is condoned. The Miscellaneous Application (CODs) are allowed.

3. The Appellant Revenue has also filed Miscellaneous Applications for withdrawal of their Appeals. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn. Miscellaneous Applications and also the Stay Petitions get disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. V. Subba Rao)
Member (Technical)

Pooja